

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.52/99

Friday this the 15th day of January, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

P.Sathyaseelan (under order of dismissal)
S/o K.N. Padmanabhan,
Driver,
Sub Divisional Office,
Telegraph, Cherthalai,
residing at Veliyil House (Revathi)
Varanadu PO, Cherthalai.

...Applicant

(By Advocate Mr. T.G.Rajendran)

Vs.

1. The General Manager,
Telecom, Alapuzha.
2. The Divisional Engineer,
Telecom & Disciplinary
Authority, Cherthalai.
3. Govt. of India, rep. by the
Secretary, Department of Telecommunications,
New Delhi. ...Respondents

(By Advocate Mr. T.C. Krishna, ACGSC)

The application having been heard on 15.1.99, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This application is directed against the order
A-VI by which the applicant who was working as Driver in
the office of the Sub Divisional Officer, Telegraph,
Cherthalai was dismissed from service invoking the
provisions under Rule 19(1) of the Central Civil Services
(Classification, Control and Appeal) Rules, 1965 on the
basis of the conduct of the applicant which led to his
conviction under Section 138 of the Negotiable Instruments

Act. Against this order A-VI applicant has preferred an appeal. A copy of the Memorandum of Appeal is A.VII. This appeal is yet to be considered by the Appellate Authority.

2. When the application came up for hearing on admission, counsel on either side agreed that the application may be disposed of with a direction to the first respondent, the appellate authority, to consider the appeal in accordance with law and to give the applicant a speaking order within a reasonable time.

3. In the light of the submission of the learned counsel on either side, and as agreed to by them, the application is disposed of directing the first respondent to consider the appeal (A.VII) in accordance with law and to give the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 15th day of January, 1999



A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURES

1. **Annexure A VI:-** True copy of the order of the 2nd respondent dated 12.6.98.
2. **Annexure A VII:-** True copy of the statutory appeal filed by the applicant before the 1st respondent dated 15.7.98.
